**Open Court** 

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 9th day of May 2019

## Original Application No. 330/00431 of 2019

Hon'ble Ms. Ajanta Dayalan, Member (A) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Santosh Kumar Mishra, S/o P.D. Mishra, R/o 2164/6, Adarsh Nagar, Sipri Bazar, Jhansi (Near Sahni Vihar Colony) District Jhansi – 284003. Posted as Loco Pilot (Goods), North Central Railway, Jhansi.

...Applicant

By Adv: Shri Vivek Shandilya

## **VERSUS**

- 1. Union of India through the Secretary, Ministry of Railways Department, New Delhi.
- 2. General Manager / Chief Personnel Officer, Head Quarter, North Central Railway, Prayagraj.
- 3. Divisional Railway Manager, North Central Railway, Jhansi.
- 4. Additional Divisional Railway Manager, North Central Railway, Jhansi.
- 5. Senior Divisional Personnel Officer, North Central Railway, Jhansi.
- 6. Senior Divisional Mechanical Engineer (Operation & Fuel), North Central Railway, Jhansi.
- 7. Senior Divisional Electrical Engineer (Operation), North Central Railway, Jhansi.
- 8. Pradeep Kumar Sharma,
- 9. Vipin Kumar Srivastava,

Both respondents nos. 8 and 9 presently posted as Loco Inspector in T.R.O (Loco Runnin) Department, Gwalior Jhansi Division, North Central Railway, Jhansi.

...Respondents

By Adv: Shri S.M. Mishra

## ORDER By Hon'ble Ms. Ajanta Dayalan, Member (A)

Heard Shri Vivek Shandilya, learned counsel for the applicant and Shri S.M. Mishra, learned counsel for the respondents.

- 2. Learned counsel for the applicant states that the applicant appeared in examination against notification dated 11.01.2016 issued by Divisional Personnel Officer, North Central Railway, Jhansi for selection of 38 vacant posts of Loco Inspector. He states that result of the said examination was declared vide impugned order dated 23.08.2018 in which 37 candidates were declared provisionally successful. The name of the applicant is, however, not there.
- 3. The case of the applicant is that in case his answers to 5 questions nos. 9, 10, 14, 19, and 30 of Part I Division-Ka are evaluated correctly, he would have qualified for the selection.
- 4. He also states that the applicant made a representation dated 04.04.2019 (Annexure A-17). Learned counsel for the applicant states that his limited prayer is that the representation of the applicant be decided in a time bound manner by the competent authority amongst the respondents.
- 5. Learned counsel for the respondents has no objection to this limited prayer of the applicant's counsel.
- 6. In view of the limited prayer made by the applicant's counsel, we direct the competent authority amongst the respondents to decide the representation of the applicant dated 04.04.2019 (Annexure No. 17) by passing a reasoned and speaking order within 2 months from the date of

receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

7. Needless to mention that this order in no manner be construed as any opinion or expression on the merits of the case. OA is disposed of accordingly. There is no order as to costs.

(Rakesh Sagar Jain) Member (J) (**Ajanta Dayalan)** Member (A)

/pc/